

**Report of Khadi and Village
Industries Committee**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy of the Report of the Khadi and Village Industries Committee. [Placed in Library. See No. LT-1199/68].

Notification under Industries (Development and Regulation) Act, etc.

SHRI RAGHUNATH REDDI : I beg to lay on the Table :—

- (1) A copy of Notification No. S. O. 1338 published in Gazette of India dated the 10th April, 1968 under sub-section (2) of section 18A of the Industries (Development and Regulations) Act, 1951. [Placed in Library. See No. LT-1200/68].
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1201/68]
- (3) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956 :—
 - (i) The Cost Accounting Records (Cycles) Second Amendment Rules, 1967, published in Notification No. G. S. R. 84 in Gazette of India dated the 13th January, 1968.
 - (ii) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1967, published in Notification No. G. S. R. 85

in Gazette of India dated the 13th January, 1968.

- (iii) The Cost Accounting Records (Cement) Second Amendment Rules, 1967, published in Notification No. G. S. R. 86 in Gazette of India dated the 13th January, 1968.
- (iv) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1968, published in Notification No. G. S. R. 1192 in Gazette of India dated the 30th March, 1968. [Placed in Library. See No. LT-1202/68].
- (4) Two statements showing reasons for delay in the Notifications mentioned at item No. (3) above.

**Annual Report of National Coal
Development Corporation Limited
and Government Review
thereon**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : On behalf of Shri P. C. Sethi,

I beg to lay on the Table :—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1966-67 (Hindi and English versions).
 - (ii) Annual Report of the National Coal, Development Corporation Limited, Ranchi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1203/68].
- (2) A copy of Government Resolution No. C2-8(7)/67, published in Gazette of India dated the 20th April, 1968, extending the period for submission of the final Report